

NATIONAL COMPANY LAW TRIBUNAL
NEW DELHI BENCH
NEW DELHI

C. P. NO. 23(ND)15
CA. NO.

CORAM:

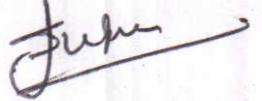
PRESENT: SH. R.VARDHARAJAN
HON'BLE MEMBER (J)

SH. M.K. HANJURA
HON'BLE MEMBER (J)

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF NEW DELHI BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 02.09.2016**

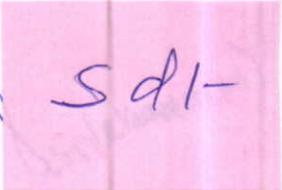
NAME OF THE COMPANY: M/s. Jagjeet Sing Mahal V/s. M/s. Mahal buildwel Pvt. Ltd.

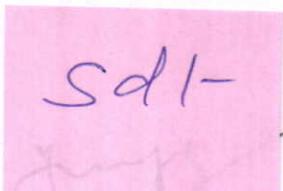
SECTION OF THE COMPANIES ACT: 397/398

S.NO.	NAME	DESIGNATION	REPRESENTATION	SIGNATURE
1	Jaspreet Singh	Advocate	Petitioner	

ORDER

Learned Counsel for the petitioner is present and represents that the respondents have already been set ex parte in relation to the impleading application bearing no CA-33/C-ii/2016. The petitioner represents that the premises has been re-possessed by the bankers and the tenant who was proposed to be impleaded as party has vacated the premises but his whereabouts are not known and in these circumstances notice has not been served. He seeks time to ascertain the address of the proposed respondent failing which he intends to withdraw the application. Call the matter on 04.10.2016.


(R.Varadharajan)
Member (Judicial)


(Maharaj Krishan Hanjura)
Member (Judicial)